

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.29
C.P.No. 36/BB/2021

IN THE MATTER OF:

Joji Jacob ... Petitioner
Vs.
M/s. Ayegrow Business Solutions Pvt. Ltd. ... Respondent

Order under Section 213 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Manoj. E
For the Respondents No.1 to 3 : Shri Deepakar L

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents.
2. Ld. Counsel appearing for the Petitioner has not filed any NOC vakalath from earlier Counsel and it has been noticed that on various occasions' viz., 06.10.2023, 20.11.2023 and 21.12.2023, there was no representation for the Petitioner.
3. **List the case on 22.08.2024 under the caption "For dismissal".**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)